
(2017) 06 P&H CK 0030
In the Punjab And Haryana At Chandigarh
Case No : 22374 of 2017(O&M)

Mousam and another

APPELLANT

Vs

State of Haryana and others

RESPONDENT

Date of Decision : 20-06-2017

Acts Referred:

[Code of Criminal Procedure, 1973](#), [Section 482](#) - Saving of inherent powers of High Court

Citation : (2017) 06 P&H CK 0030

Hon'ble Judges : Harinder Singh Sidhu

Bench : SINGLE BENCH

Advocate : Rajesh Lamba

Judgement

1. The present petition has been filed under Section 482 Cr.P.C. seeking direction to respondents Nos. 2 and 3 to provide protection to the lives and liberty of the petitioners at the hands of private respondents No. 4 to 8.
2. It has been averred that the date of birth of petitioner No.1 is 16.10.1986 and date of birth of petitioner No.2 is 01.01.1992 and copies of Aadhar Cards of petitioners to this effect are attached as Annexures P-1 and P-2 respectively.
3. It has been submitted that the marriage of the petitioners was solemnized on 14.06.2017 according to Muslims Rites at Masjid Tahtehda (Rajasthan). The marriage certificate of marriage is attached as Annexure P-3. Private respondents No. 4 to 13 are opposed to the marriage, as the petitioners had performed the marriage without their consent. The petitioners have submitted representation dated 19.06.2017 (Annexure P-4) to respondent No.2

seeking protection of their lives and liberty at the hands of the private respondents.

4. After hearing counsel for the petitioners and without expressing any opinion on the merits of the case or the validity of the marriage and the age of the petitioners and keeping in view the binding precedent of the Hon''ble Apex Court in Lata Singh v.State of U.P. And another, 2006(2) SCC (Criminal) 478, the present petition is disposed of with direction to respondent No.2 to look into the said issue and take necessary action in accordance with law.